

## BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF :-

PRASOON PANT &amp; ANTH. ....APPLICANT

VERSUS

STATE OF U.P. &amp; OTHS. .... RESPONDENTS

D O H . - 23.08.2024

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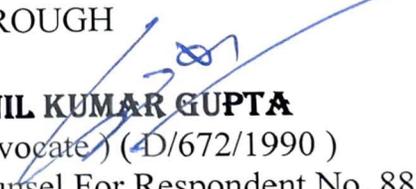
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DELHI

DATED – 14.08.2024

  
**RESPONDENT NO. 141**  
M/S ROYAL FARMHOUSE  
THROUGH

  
**SUNIL KUMAR GUPTA**  
(Advocate) (D/672/1990 )  
Counsel For Respondent No. 88

**JBK SOLUTIONS**

Advocates & Attorneys  
D-280 , Prashant Vihar; Delhi- 110085  
MB. 8178725405 ; 9667342509  
EMIL : jbksolutions21 @gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

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IN THE MATTER OF :-

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STATE OF U.P. & OTHS. .... RESPONDENTS

D O H . – 23.08.2024

**SHORT REPLY BY WAY OF AFFIDAVIT ON BEHALF OF**

**RESPONDENT NO. 141 M/S ROYAL FARMHOUSE**

I , VIRAT RAWAT S/O SH. VIJAY KUMAR RAWAT aged about 33 years ,  
Proprietor of M/S ROYAL FARMHOUSE having Regd. Office at 122, 293,  
VILLAGE SIKANDARPUR , LONI , Ghaziabad, U.P. – 201005 do hereby  
solemnly affirm and depose as under :-

1. That I am the proprietor of M/S ROYAL FARMHOUSE, Respondent No.  
141 arrayed in Amended Memo Of Parties in captioned Original Application



No. 294 /2023 and therefore I am fully competent to intera-lia swear and depose the present reply by way of affidavit. The answering respondent craves the leave of this Hon`ble Tribunal to file the detailed reply if desired or required by this Hon`ble Tribunal at any subsequent stage. ( **Copy of GST certificate & Adhar Card & PAN CARD to show proprietorship of respondent Annexure R-141 /1 & 2 respectively.** ).

2. I am well conversant with the facts and circumstances of the present case and as such I am competent to sear and depose this affidavit on behalf of the respondent no. **141**.
3. That the answering respondent is running a restaurant since 2023 , having a capacity of 150 people with 4 rooms by abiding all the laws , Rules and Norms w.r .t. Controlling of Water , Air & Noise Pollutions etc.
4. That it is the respectful submission of the answering respondent that he has all requisite permissions except NOC from UPPCB (which is under process ) for conducting the above said Unit and is not violating any Law regarding that since the date of its inception.
5. That the answering respondent is filing the short reply by way of this affidavit and if required and desired by this Hon`ble Tribunal shell file a detailed reply for any relevant consideration.



6. That it is further submitted that respondent has also applied the consolidated Consent and authorization {C.C.A} under section 25 of the Water (Prevention & Control of Pollution ) Act, 1974 and under Section 21 of the Air ( Prevention & Control ) Act , 1981, from the Regional Office , Ghaziabad, Utter Pradesh Pollution Board ( UPPCB) vide Application no. 27788794. **A Copy of the same has been annexed herewith as Annexure R-141 / 3.**
7. That the competent authority i.e. UPPCB after verification and consideration of documents submitted by the answering respondent, will issue / grant permission as well as no objection.
8. That it is also the respectful submission of the answering respondent that he had paid the appropriate charges and fee for applying the said application
9. That it is the respectful submission of the answering respondent that the unit in question has not caused pollution at any point of time since its operation.
10. That it is the further respectful submission of the answering respondent that the unit of the answering respondent has obtained all appropriate permissions by District Magistrate , Nagar Nigam Ghaziabad , Electrical

9/4/2024



Safety Directorate etc. and is operating as per law, rules and Regulations. (**Annexure R-141 / 4**).

11. That the unit of the answering respondent is legitimate and is not causing air , water or sound pollution.
12. That the present Show Cause Notice Dated 02.04.2024 issued by this Hon'ble Tribunal under this O.A. No. 294 /23 against the answering respondent without verifying the real facts and Correct Legal prepositions which has no Legal Criteria , base and force at all , the same is liable to be dropped / withdrawn from the present proceeding as the aforesaid application qua the answering respondent is not maintainable as the same is incorrect on facts and Law.
13. That the answering respondent undertake to abide by any / all laws , norms , Guidelines , Directions w.r.t. Pollution Control Measures of this Hon'ble Tribunal or / and the concerned Authority .
14. That it is prayed accordingly.



DEPONANT/ RESPONDENT

VERIFICATION :-



Verified on this 14<sup>th</sup> Day of August , 2024 , that the contents of the aforesaid affidavit are true and correct to the best of my knowledge derived from beliefs and documents and records available. Nothing material is false and incorrect and nothing is concealed there from.

*[Handwritten signature]*

DEPONANT/ RESPONDENT

THROUGH

**SUNIL KUMAR GUPTA**

(Advocate) ( D/672/1990 )

Counsel For Respondent No. 129

**JBK SOLUTIONS**

Advocates & Attorneys

D-280 , Prashant Vihar; Delhi- 110085

MB. 8178725405 ; 9667342509

EMIL : jbk solutions21 @gmail.com

I Identified the deponent who has signed before me



CERTIFIED THAT THE DEPO...  
Shri/Smt./Km. *Virat Rawat* ... *33 years.*  
S/o / W/o / D/o *Vijay Kr Rawat*  
R/o *M/S Royal ... 122, 293 will.*  
Identified by *Sunil Kumar Gupta Advocate Sikandara*  
Has sole (r) *UP 201005*  
On *17 AUG 2024* No. *946/24*  
contents of the affidavit *946/24* been  
read & explained to him/her and he/she &  
Correct to his/her/knowledge

17 AUG 2024 Notary Public Delhi

1180



सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

## Registration Certificate

Registration Number : 09BBZPR9605MIZE

1.	Legal Name	VIRAT RAWAT			
2.	Trade Name, if any	ROYAL SERVICES			
3.	Additional trade names, if any	null			
4.	Constitution of Business	Proprietorship			
5.	Address of Principal Place of Business	KHASRA NO. 122, 293, VILLAGE SIKANDARPUR, LONI, Ghaziabad, Ghaziabad, Uttar Pradesh, 201005			
6.	Date of Liability	03/01/2023			
7.	Period of Validity	From	03/01/2023	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving Authority	Signature valid Digitally signed by Centre for GOODS AND SERVICES TAX NETWORK 07 Date: 2023.01.10 17:45:47 IST			
	Signature				
	Name	Indra Nil Pal			
	Designation	Superintendent			
	Jurisdictional Office	Ghaziabad Sector-12			
	9. Date of issue of Certificate	10/01/2023			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 10/01/2023 by the jurisdictional authority.



सत्यमेव जयते

Annexure A

9

GSTIN	09BBZPR9605M1ZE
Legal Name	VIRAT RAWAT
Trade Name, if any	ROYAL SERVICES
Additional trade names, if any	null

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State 0

True  
GM



GSTIN	09BBZPR9605M1ZE
Legal Name	VIRAT RAWAT
Trade Name, if any	ROYAL SERVICES
Additional trade names, if any	null

**Details of Proprietor**

1



Name	VIRAT RAWAT
Designation/Status	PROPRIETOR
Resident of State	Uttar Pradesh

*True copy*



भारत सरकार

GOVERNMENT OF INDIA



वि

Download Date: 16/07/2020

Issue Date: 27/06/2014

1183

# मेरा आधार, मेरा पहचान

Handwritten signature

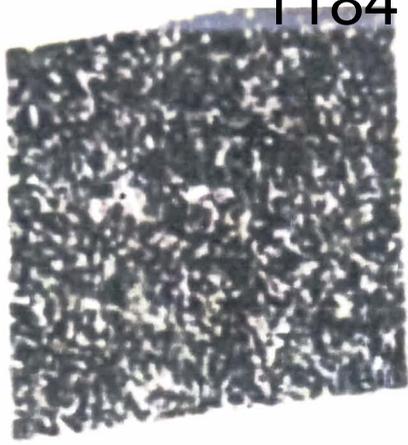


भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: संबोधित: मि  
गज़ियाबाद,  
उत्तर प्रदेश - 201 002

वत, आर

र,



1184

Address

S/O:

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12/09

WWW

www.uidai.gov.in

P.O. Box No. 1184  
Bengaluru-560 001

आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA

NAT

ber

Signature



08072011

Treasury

**FORM 1**  
**CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

ROYAL SERVICES, Khasra No 122, 293, Village  
Sikandarpur, Loni ,GHAZIABAD,201005  
City:  
Block:Loni  
District:GHAZIABAD

Dated

16/08/2024

To ,

The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

Virat Rawat for a period upto 2 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

ROYAL SERVICE  
Proprietor

1187

15

**Accompaniments:-**

1. ALL DOCS (Attached)
2. Balance sheet Or CA Certificate (Attached)

For ROYAL SERVICE

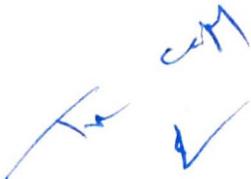
**Yours faithfully,**

Signature

  
Proprietor

Name of the applicant: Virat Rawat

Address of the Applicant: Khasra No 122,293  
Village Sikandarpur, Loni, Ghaziabad



## ANNEXURE TO FORM

## New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 10  
b) Number of workers residing in the premises : 10
10. For local bodies only:-  
a) Present population :  
b) Population covered under regular sewer facilities :  
c) population having septic tank/Soak pit facilities :  
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Banquet Hall	Banquet Hall	0	Banquet Hall

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
Banquet Hall For 150 Persons with 4 Rooms	0

ByProduct Name	Licence Qty	Installed Qty
NA	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
()	0

Section A

12. State daily quantity of water utilized :

ROYAL SERVICE  
Director

Source Consumption	Quantity
Domestic	1.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	0.5

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b) If yes, state ratio Domestic

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	0.5

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

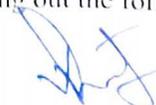
(b) Is the effluent toxic Yes

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10°C at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

For ROYAL SERVICE  
Proprietor



Name	Existing	Proposed
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(b) If yes, give details of equipments STP

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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### Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	--------------------------	------	-----------------	--------------	------------------	--------

13. Atmospheric Emission from each stack

<b>Total no. of stacks:</b>	
<b>Material for construction of Stack:</b>	
<b>Stack Attached to:</b>	
<b>Height above ground level(in metres):</b>	
<b>Height above roof(in metres):</b>	
<b>Stack Top:</b>	
<b>Inner dimensions (in meters):</b>	
<b>Gas quantity-m<sup>3</sup>/hr:</b>	
<b>Flue gas temperature 'C:</b>	
<b>Exit velocity of gas/sec:</b>	

- (a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So <sub>2</sub>	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

- (b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So <sub>2</sub>	Co <sub>2</sub>	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

- (c) Particulate analysis :

- (d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

ROYAL SERVICE  
Proprietor

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-  
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved (physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevant information, if any :

Signature



Name and Address of the applicant on behalf of : Virat Rawat, Khasra No 122,293 Village Sikandarpur, Loni, Ghaziabad

Name and Address of the Firm on behalf of which application is made : Virat Rawat, Khasra No 122,293 Village Sikandarpur, Loni, Ghaziabad

For ROYAL SERVICE

Proprietor

## Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

### Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

For ROYAL SERVICE

Proprietor

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : Virat Rawat, Khasra No 122, 293 Village Sikandarpur, Loni, Ghaziabad (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office : Proprietor
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : VIRAT  
Khasra No 122, 293 Village Sikandarpur, Loni, Ghaziabad  
GHAZIABAD  
9711766711
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : ROYAL SERVICES  
Address: Khasra No 122, 293, Village Sikandarpur, Loni, GHAZIABAD, 201005  
Tel. No.:-  
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: District: GHAZIABAD  
Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: January, 1900
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: Civil  
District: GHAZIABAD  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as prohibited area: NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

ROYAL SERVICE

Proprietor

23

VIRAT

### Entrepreneur Dashboard

Profile

- Dashboard
- Fill Common Application Form
- Apply For Permissions, NOC's/License
- Apply for LoC/Sanction Letter
- Apply for Disbursement
- Pay Consolidated Fee
- Payment Reconciliation (Verification)
- Raise Your Grievance
- Check Grievance Status
- Change Password
- My Profile
- Legend Used For Status Display

	CERTIFICATE NOC ISSUED 0 <a href="#">More info</a>		FORM SUBMITTED 0 <a href="#">More info</a>		PENDING 0 <a href="#">More info</a>		QUERY/OBJECTION 0 <a href="#">More info</a>
	REJECTED 0 <a href="#">More info</a>		FORWARDED 0 <a href="#">More info</a>		FORM RE-SUBMITTED 0 <a href="#">More info</a>		SAVE AS DRAFT 0 <a href="#">More info</a>
	APPROVED 0 <a href="#">More info</a>		FEE PAID 1 <a href="#">More info</a>		INPROCESS 0 <a href="#">More info</a>		

[View Other Status](#)

S. NO.	Department Name	Unit/Industry Details District Name	Application ID Service/Form Name Service Delivery In Days Proposed Service Delivery Date Days Left For The Delivery(Including Holidays)	Form Status Status Change Date: Application Submission Date:	Current Remarks	View Application NOC Certificate Number View NOC/LOC/Objection
1.	Pollution Control Board	ROYAL SERVICES UPSWP24134378401  GHAZIABAD	1. 24134378401030130001 Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes Management and Transboundary Movement Rules 2016  120	<b>FEE PAID</b>  16/08/2024 16/08/2024	TRANSACTION DONE SUCCESSFULLY	

For ROYAL SERVICE  
  
Proprietor

# 1196

Print\_PayReceipt

8/16/24, 11:49 AM

24



### Transaction Details :

Payment Reference No./ Order No. : **UP01524081611474781**

Status : **SUCCESS**

Transaction Amount : **4500**

Transaction ID : 240816193990968

Transaction Date and Time : 2024-08-16 11:49:38

Entrepreneur ID : UPSWP241343784

Unit ID : UPSWP24134378401

PayIDFromBank ID : 240816193990968

Proceed to Next Action

For ROYAL SERVICE  
Proprietor

कार्यालय 1197 जिलाधिकारी गाजियाबाद।

25

पंजीकरण प्रमाण पत्र

( प्रमाण पत्र संख्या -233 /315/2023)

प्रमाणित किया जाता है कि प्रतिष्ठान मैसर्स रॉयल फार्म स्थित खसरा न-122/1, 293/2 सिकन्दरपुर बियर पसौण्डा साहिबाबाद जिला गाजियाबाद के संचालक/स्वामी श्री विजय कुमार पुत्र श्री मोंगेराम पता-आर-2/177 राजनगर गाजियाबाद के द्वारा प्रस्तुत प्रार्थना पत्र/आवेदन पत्र के क्रम में विभिन्न विभागों की प्राप्त अनापत्तियों/आख्याओं/आवेदक/प्रतिष्ठान स्वामी को अंतर से प्रस्तुत सूचनाओं/अभिलेखों/शपथ पत्र के आधार पर उपरोक्त प्रतिष्ठान का पंजीकरण सराय एक्ट-1867 के अधीन निम्न प्रकार किया जाता है।

- 1-प्रतिष्ठान का नाम प्रतिष्ठान मैसर्स रॉयल फार्म
- 2-प्रतिष्ठान का पता खसरा न-122/1, 293/2 सिकन्दरपुर बियर पसौण्डा साहिबाबाद जिला गाजियाबाद।
- 3-प्रतिष्ठान के स्वामी श्री विजय कुमार पुत्र श्री मोंगेराम पता-आर-2/177 राजनगर गाजियाबाद।
- 4-प्रतिष्ठान के संचालक/प्रबन्धक .....उपरोक्त.....
- 4-प्रतिष्ठान का दूरभाष सं० 9711766711
- 5-प्रतिष्ठान में कार्यरत कर्मियों की संख्या (05)
- 6-प्रतिष्ठान के कर के सम्बन्ध में। नियमानुसार जी०एस०टी कर अदा किया जायेगा।
- 7-प्रतिष्ठान में कमरों की संख्या/ श्रमिकों के टहरनों की जगह का विवरण। (02) ग्रीन कमरे तथा एक बैक्वेट हॉल/ओपन लॉज।
- 8-पंजीकरण का दिनांक 26-05-2023
- 9-अन्य विवरण यह पंजीकरण प्रमाण पत्र इस कार्यालय से जारी पत्र संख्या 232/वी०आई०पी०/2023 दिनांक 26-05-2023 में उल्लिखित शर्तों / प्रतिबन्धों के अधीन रहेगा। यह प्रमाण पत्र प्रतिष्ठान की भूमि/भवन के स्वामित्व/अधिभोग/ निर्माण/ढोँचे/नक्शे को प्रमाणित नहीं करता है।



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अपर जिलाधिकारी नगर/  
प्रभारी अधिकारी (सराय एक्ट)  
फूते जिलाधिकारी  
गाजियाबाद।



# 1199

कार्यालय

27

सहायक निदेशक, विद्युत सुरक्षा, उत्तर प्रदेश शासन, गाजियाबाद जोन,

एफ-6, (प्रथम तल), पटेलनगर-3, गाजियाबाद ।

संख्या- नि/ गाजियाबाद / सराय एक्ट / निरी0/2022-23

दिनांक- 23-3-2023

विद्युत सुरक्षा निदेशालय का प्रमाणक

(Certificate of Electrical Safety Directorate)

विषय- " केन्द्रीय विद्युत प्राधिकरण (सुरक्षा तथा विद्युत आपूर्ति सम्बन्धी उपाय) विनियम 2010" के विनियम 37(VI) एवं उत्तर प्रदेश इलेक्ट्रिसिटी सप्लाय कोड 2005 के क्लॉज 4.4 (एनेक्जर 4.4) के अन्तर्गत मध्यम विभव विद्युत अधिष्ठापन का प्रारम्भिक निरीक्षण ।

उपभोक्ता का नाम एवं पता- मैसर्स रायल फार्म,  
खसरा नं०-122/1, 293/2, नियर पसौडा,  
जिला-गाजियाबाद ।

लोड का विवरण- 05 किलोवाट

निरीक्षण शुल्क का विवरण- रु०,400.00 चालान संख्या-सीएम00022 दिनांक-22.03.23 जो भारतीय स्टेट बैंक,  
राजनगर, गाजियाबाद में जमा किया गया ।

प्रमाणित किया जाता है कि सराय एक्ट में रजिस्ट्रेशन हेतु अधोहस्ताक्षरकर्ता द्वारा उपरोक्त विद्युत अधिष्ठापन का निरीक्षण दिनांक-23.03.2023 को करने पर पाया गया कि विद्युत अधिष्ठापन केन्द्रीय विद्युत प्राधिकरण (सुरक्षा तथा विद्युत आपूर्ति सम्बन्धी उपाय) विनियम 2010 के सम्बन्धित विनियमों के अन्तर्गत सन्तोषजनक है । अतः उपरोक्त विद्युत अधिष्ठापन को इस्तेमाल में लाये जाने में इस कार्यालय को आपत्ति नहीं है । न्यूनतम तीन वर्ष के अन्तराल में विद्युत अधिष्ठापनों को सामयिक निरीक्षण एवं नवीनीकरण कराया जाना सुनिश्चित करें । विद्युत अधिष्ठापन में किसी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाय । शासकीय विज्ञप्ति संख्या-1389-पी-3/94-23-196-पी-93 दिनांक-06 मई, 1994 के अन्तर्गत यह अनापत्ति प्रमाण पत्र 03 वर्ष के लिये मान्य है ।

भवदीय,

(इंजी० सौरभ कुमार सिंह )

संख्या- 1527/0 नि/ गाजियाबाद / सराय एक्ट / निरी0/2022-23

तददिनांक-

उपरोक्त की प्रतिलिपि जिलाधिकारी, गाजियाबाद की सेवा में उनके पत्र सं०-315 दिनांक-20.03.23 के सन्दर्भ में सूचनाार्थ सादर प्रेषित ।

(इंजी० सौरभ कुमार सिंह)



1200

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नगर

निगम

गाजियाबाद

पत्रांक: 19 / स्वा0 / 23

दिनांक: 06/04/2023

प्रेषक,

नगर स्वास्थ्य अधिकारी  
नगर निगम गाजियाबाद।

सेवा में,

जिलाधिकारी  
गाजियाबाद।विषय:-  
महोदय,सराय एक्ट-1867 की धारा 3 के अर्न्तगत पंजीकरण हेतु आख्या।

उपरोक्त विषयक आपके कार्यालय से प्राप्त पत्रांक: 315/वी0आई0पी0/2022 दिनांक 20.03.2023 के क्रम में श्री विजय कुमार पुत्र श्री मांगेराम पता-आर-2/177, राजनगर गाजियाबाद द्वारा प्रतिष्ठान मैसर्स रॉयल फार्म स्थित खसरा नं.-122/1, 293/2 नियर पसौण्डा, गाजियाबाद का सराय एक्ट 1867 की धारा-3 के अर्न्तगत पंजीकृत कराये जाने हेतु आवेदन किया गया है।

उपरोक्त के क्रम में निरीक्षण आख्या निम्नवत है।

1. साफ-सफाई सन्तोषजनक एवं पानी की निर्वाध आपूर्ति है।
2. उत्प्रवाह के निस्तारण हेतु उचित ड्रेनेज की व्यवस्था है।
3. उत्सर्जित कूड़े का निस्तारण निगम के अधिकृत वाहन/वैण्डर के माध्यम से किया जा रहा है।

अतः सराय एक्ट 1867 की धारा-3 के अर्न्तगत उक्त प्रतिष्ठान को पंजीकृत किये जाने में इस शर्त के साथ कोई आपत्ति नहीं है कि उक्त प्रतिष्ठान द्वारा उ0प्र0 प्लास्टिक और अन्य जीव अनाशित कूड़ा-कचरा उपयोग और निस्तारण का विनियमन (संशोधन) अध्यादेश 2018 व ठोस अपशिष्ट प्रबन्धन नियमावली 2016 का अनुपालन सुनिश्चित किया जायेगा। विभागीय औचक निरीक्षण के दौरान यदि उपरोक्त नियमावली का उल्लंघन पाया जाता है तो यह प्रमाण-पत्र स्वतः ही निरस्त माना जायेगा।

नगर स्वास्थ्य अधिकारी  
नगर निगम गाजियाबाद

प्रतिलिपि-

श्री विजय कुमार पुत्र श्री मांगेराम पता-आर-2/177, राजनगर गाजियाबाद को सूचनार्थ।

नगर स्वास्थ्य अधिकारी  
नगर निगम गाजियाबाद

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# 1201

कार्यालय

29

सहायक निदेशक, विद्युत सुरक्षा, उत्तर प्रदेश शासन, गाजियाबाद जोन,

एफ-6, (प्रथम तल), पटेलनगर-3, गाजियाबाद ।

संख्या-1527/नि/ गाजियाबाद / सराय एक्ट / निरी0/2022-23

दिनांक- 23-3-2023

विद्युत सुरक्षा निदेशालय का प्रमाणक

(Certificate of Electrical Safety Directorate)

विषय- " केन्द्रीय विद्युत प्राधिकरण (सुरक्षा तथा विद्युत आपूर्ति सम्बन्धी उपाय) विनियम 2010" के विनियम 37(VI) एवं उत्तर प्रदेश इलेक्ट्रिसिटी सप्लाय कोड 2005 के क्लॉज 4.4(एनेक्जर 4.4) के अन्तर्गत मध्यम विभव विद्युत अधिष्ठापन का प्रारम्भिक निरीक्षण ।

उपभोक्ता का नाम एवं पता- मैसर्स रायल फार्म,  
खरसरा नं0-122/1,293/2, नियर पसौडा,  
जिला-गाजियाबाद ।

लोड का विवरण- 05 किलोवाट

निरीक्षण शुल्क का विवरण- रू0,400.00 चालान संख्या-सीएम00022 दिनांक-22.03.23 जो भारतीय स्टेट बैंक,  
राजनगर, गाजियाबाद में जमा किया गया ।

प्रमाणित किया जाता है कि सराय एक्ट में रजिस्ट्रेशन हेतु अधोहस्ताक्षरकर्ता द्वारा उपरोक्त विद्युत अधिष्ठापन का निरीक्षण दिनांक-23.03.2023 को करने पर पाया गया कि विद्युत अधिष्ठापन केन्द्रीय विद्युत प्राधिकरण (सुरक्षा तथा विद्युत आपूर्ति सम्बन्धी उपाय) विनियम 2010 के सम्बन्धित विनियमों के अन्तर्गत सन्तोषजनक है । अतः उपरोक्त विद्युत अधिष्ठापन को इस्तेमाल में लाये जाने में इस कार्यालय को आपत्ति नहीं है । न्यूनतम तीन वर्ष के अन्तराल में विद्युत अधिष्ठापनों को सामयिक निरीक्षण एवं नवीनीकरण कराया जाना सुनिश्चित करें । विद्युत अधिष्ठापन में किसी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाय । शासकीय विज्ञप्ति संख्या-1389-पी-3/94-23-196-पी-93 दिनांक-06मई, 1994 के अन्तर्गत यह अनापत्ति प्रमाण पत्र 03वर्ष के लिये मान्य है ।

भारतीय

(इंजी0 सौरभ कुमार सिंह )

संख्या- नि/ गाजियाबाद / सराय एक्ट / निरी0/2022-23

तददिनांक-

उपरोक्त की प्रतिलिपि जिलाधिकारी, गाजियाबाद की सेवा में उनके पत्र सं0-315 दिनांक-20.03.23 के सन्दर्भ में शुभचार्थ सादर प्रेषित ।

(इंजी0 सौरभ कुमार सिंह)

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प्रेषक,

क्षेत्रीय पर्यटक अधिकारी,  
मेरठ / सहारनपुर मण्डल,  
मेरठ।

सेवा में-

नगर मजिस्ट्रेट /  
प्र०अ० (सराय एक्ट),  
गाजियाबाद।

पत्रांक: 1173/सराय एक्ट-गा०बाद/2023

दिनांक: मार्च 27, 2023

विषय:- प्रतिष्ठान मैसर्स रॉयल फार्म स्थित खसरा नं-122/1, 293/2 सिकन्दरपुर रोड, नियर पसौण्डा साहिबाबाद जनपद-गाजियाबाद को सराय एक्ट-1867 अन्तर्गत पंजीकृत करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में अपने पत्र सं० 315/वी०आई०पी०/2023 दिनांक मार्च 20, 2023 का सन्दर्भ गृहण करने का कष्ट करें, जिसके माध्यम से श्री विजय कुमार पुत्र श्री मोंगेराम पता-आर-2/177 राजनगर, गाजियाबाद द्वारा प्रतिष्ठान मैसर्स रॉयल फार्म स्थित खसरा नं-122/1, 293/2 सिकन्दरपुर रोड, नियर पसौण्डा साहिबाबाद जनपद-गाजियाबाद को सराय एक्ट-1867 अन्तर्गत पंजीकरण करने हेतु किये गये आवेदन पर आप द्वारा उक्त होटल/प्रतिष्ठान का निरीक्षण कर आख्या/संस्तुति प्रेषित करने के निर्देश दिये गये हैं।

उक्त के अनुपालन में संदर्भित प्रतिष्ठान मैसर्स रॉयल फार्म का निरीक्षण किया गया। प्रतिष्ठान मैसर्स रॉयल फार्म स्थित खसरा नं-122/1, 293/2 सिकन्दरपुर रोड, नियर पसौण्डा साहिबाबाद जनपद-गाजियाबाद में एक उपयुक्त स्थान पर निर्मित है, जहाँ पर्यटक/यात्री आसानी से पहुँच सकते हैं। प्रतिष्ठान मैसर्स रॉयल फार्म के ग्राउण्ड फ्लोर पर एक ऑफिस, एक बैंकवट हॉल/ओपन लॉन जिसमें लगभग 600 से 700 अतिथियों/पर्यटकों को एक साथ बैठने की सुविधा सहित लेडीज/जेन्ट्स टायलेट अलग-अलग बने हैं। प्रतिष्ठान मैसर्स रॉयल फार्म के ग्राउण्ड फ्लोर पर 02 ग्रीन रूम बने हैं जिसमें 01 रूम में एटैच बाथरूम बना है। प्रतिष्ठान मैसर्स रॉयल फार्म में मूलभूत सुविधायें उपलब्ध हैं। वर्तमान में गाजियाबाद एक राष्ट्रीय/अन्तरराष्ट्रीय औद्योगिक क्षेत्र है, तथा राष्ट्रीय राजधानी के निकट होने के कारण पर्यटकों तथा व्यवसायिक प्रतिनिधियों का आवागमन, गाजियाबाद में लगा रहता है।

अतः पर्यटन के दृष्टिकोण से प्रतिष्ठान मैसर्स रॉयल फार्म स्थित खसरा नं-122/1, 293/2 सिकन्दरपुर रोड, नियर पसौण्डा साहिबाबाद जनपद-गाजियाबाद को सराय एक्ट-1867 अन्तर्गत पंजीकृत किये जाने की संस्तुति की जाती है।

भवदीया,

(अन्जू चौधरी)

क्षेत्रीय पर्यटक अधिकारी,  
मेरठ / सहारनपुर मण्डल,  
मेरठ।

For copy  
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1203



पश्चिमांचल विद्युत वितरण निगम लि०  
विद्युत नगरीय वितरण खण्ड-चतुर्थ, गाजियाबाद

31

मीटर सीलिंग एवं कार्य पूर्ण होने का विवरण  
(MIO)

2105

सीलिंग बुक संख्या

उपभोक्ता का नाम श्री/श्रीमती विमल कुमार

क्रम संख्या 32

पुत्र/पत्नी राजेश

दिनांक 10/11/2021

मकान नं० 1251 नौहल्ला/गाँव जैन रोड

स्वामी अभ्यासी 

ब्लॉक/शहर डाकखाना विक्रमपुर

पिन कोड 201005

सर्विस कनेक्शन नं० 11103 / MBAM26

कि० वाट 3 भार

विधा - घरेलू प्रकाश एवं पंखा  घरेलू के अतिरिक्त प्रकाश एवं पंखा 

जिस स्थान से विद्युत दी जा रही है।

एल० टी० विद्युत उपस्थान की क्षमता 28 के०वी०ए०

उसका विवरण :-

App/1010242717

उपस्थान कोड 301 खम्बा सं०

## मीटर विवरण

१. मीटर नं०	5MD 07311
२. मेकर नं०	5eLms
३. विभागीय नं०	20001
४. मीटर क्षमता	10x60
५. मीटर रीडिंग	0-00 kWh
६. मीटर गुणांक	01
७. डायल सील नं०	
पेपर सील नं०	2423597
८. टी.पी. सील नं०	
पेपर सील नं०	13421156
९. बाक्स सील नं०	
पेपर सील नं०	
१०. प्लायर नं०	

उपखण्ड अधिकारी विद्युत वितरण उपखण्ड

के पत्र सं० दिनांक के संदर्भ में लाईन

खींचकर मीटर लगा दिया गया और दिनांक

को कनेक्शन चालू कर दिया गया है।

मीटर को लोड पर प्रत्येक फेज पर चलाकर देखा ठीक पाया गया।

मीटर कार्ड लगाया गया, हाँ  नहीं 

बी० एण्ड एल० फार्म श्री राजीव शर्मा अवर अभियन्ता

द्वारा सत्यापित किया गया।

प्रमाणित किया जाता है कि परिसर में पहले से कोई विद्युत कनेक्शन नहीं

है/ था।

नोट :- उपभोक्ता को सलाह दी जाती है कि मीटर लगाने/उतारते समय

समस्त सीलों को भली-भाँति जाँच कर ले और सीलिंग सर्टिफिकेट

प्राप्त कर लें। मीटर पर लगी सीलों की सुरक्षा का दायित्व उपभोक्ता

का होगा।

उपभोक्ता या प्रतिनिधि

लाइनमैन / एल० टी०

जूनियर इंजीनियर

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2

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
NEW DELHI  
VAKALATNAMA

IN RE : ORIGINAL APPLICATION NO. 294 /2023

In the matter of :

PRASOON PANT & ANR. ....APPLICANTS

VS

UTTER PRADESH CONTROL BOARD & ORS. ....RESPONDENTS

KNOW ALL to whom these present shall come that

I/WE VIRAT RAWAT S/o. Sh. VIJAY KUMARAWAT R-141  
M/S ROYAL FARM HOUSE 122, 293 VILLAGE SIKANDPUR  
LONI, GZB UP 201005. Application No - 141.....; DO

HEREBY APPOINT M/S **JBK SOLUTIONS { Advocates & Attorneys }** ; through

**SH. SUNIL KR, GUPTA (.ADVOCATE)( D/672/1990 )** ; SH AMIT BOKEN ( ADVOCATE);

SH. MAHAVIR SINGH(ADVOCATE ) (D/636/91); MS. SAVITA (ADVOCATE ) (D/3750/2018)

**OFFICE - JBK HOUSE, D - 280 , PRASHANT VIHAR ; DELHI-110085. PH.: 9868762219 ; WHATS**

**APP : 8178725405 ; 8860862219 ; ; Email : skradv722@gmail.com ; jbksolutions21@gmail.com.**

.(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:/ THEM

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.

11. The adjournment costs whenever ordered by the Court shall be of the Advocate Which he shall receive and retain for himself.

12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this May 12 <sup>TH</sup> day of MAY ~~MARCH~~ ~~APRIL~~, 2024. Accepted subject to the terms of the fees.

Advocate  
**JBK SOLUTIONS**  
Advocate & Attorneys  
**SUNIL KUMAR (Advocate)**  
Supreme Court of India  
D-280, Prashant Vihar, Delhi-110085  
Ph. 8178725405, 8860862219  
Email: jbksolutions21@gmail.com

Client

Client

91. NO - 57  
R - 141  
M/S ROYAL FARMHOUSE